

IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P.(S) No.3941 of 2010

Jharkhand Kirshi Sewa Sangh Petitioner
Versus
The State of Jharkhand & Ors. Respondents

CORAM : HON'BLE MR. JUSTICE DEEPAK ROSHAN

For the Petitioner :Mr. Ajit Kumar, Adv.
For the Res. State : Ms. Saumya Pandey, A.C to
G.P. II
For the Res. Bank :Mr. A. Allam, Sr. Adv.

Through:- Video Conferencing

12/07.09.2021 Mr. Ajit Kumar, learned counsel for the petitioner upon instruction from his client seeks permission to withdraw the instant writ application.

- 2.** Learned counsel for the respondents does not have any objection.
- 3.** Permission accorded.
- 4.** Accordingly, the instant writ application is hereby dismissed as withdrawn.

(Deepak Roshan, J.)

Fahim/-